IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-424/ND/2017

In the matter of:

Wadhwa Rubber

....PETITIONER

Vs.

Bandex Packaging (P) Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 05.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor:-

For the Intervener

ORDER

None appears for the petitioner. Further, during the course of hearing on 7.11.2017 as well as on earlier hearing on 17.10.2017, there was no appearance on the part of the petitioner.

In these circumstances, this Tribunal is constrained to dismiss this petition for non-prosecution. Let the files be consigned to records after completing all the formalities. $-\mathcal{S}\mathcal{A}\mathcal{J}-$

(R.`∀ARADHARAJAN) MEMBER (JUDICIAL)

Surjit Singh 05.12.2017